

GOVERNMENT OF INDIA
MINISTRY OF TRIBAL AFFAIRS
LOK SABHA
UNSTARRED QUESTION NO. 1401
TO BE ANSWERED ON 13.02.2025

INCLUSION OF JHODIA COMMUNITY IN THE STs LIST

1401. SHRI SAPTAGIRI SANKAR ULAKA:

Will the Minister of TRIBAL AFFAIRS be pleased to state:

- (a) whether the Government has any proposal to include Jhodia community in the list of Scheduled Tribes (STs), if so, the details thereof and if not, the reasons therefor;
- (b) the process by which Jhodia community would be included in the said list;
- (c) whether the recommendation of the State Government of Odisha for inclusion of certain communities in the list of STs is pending with the Union Government; and
- (d) if so, the details thereof and the reasons for the pendency?

ANSWER

MINISTER OF STATE FOR TRIBAL AFFAIRS
(SHRI DURGADAS UIKEY)

(a) to (d): The proposal from State Government of Odisha has been received for inclusion of Jhodia community in Scheduled Tribes list of Odisha.

The Government of India on 15.6.1999 (further amended on 25.6.2002 and 14.9.2022) has laid down the modalities for deciding the claims for inclusion in, exclusion from and other modifications in Orders specifying Scheduled Castes and Scheduled Tribes lists. As per the modalities, only those proposals which have been recommended and justified by the concerned State Government / UT Administration and concurred with by Registrar General of India (RGI) and National Commission for Scheduled Tribes (NCST) are to be considered and legislation amended. All action on the proposals is taken as per these approved modalities.

The proposals for inclusion in the list of Scheduled Tribes of a State or Union Territory follow certain processes as per the modalities. This is a continuous process. Proposals received from the State Government should be accompanied by an ethnographic report. The proposals are examined by the Office of the RGI and then by the NCST. In case the proposal is not recommended by the RGI, the State Governments are communicated the points raised by the RGI, so that additional information, if any, maybe furnished by the State Government. Many such proposals may therefore remain under examination at different levels.
